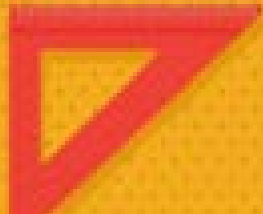
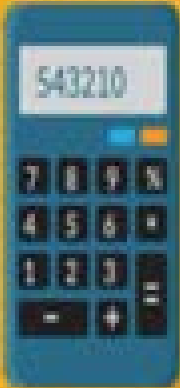


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HOW TO FILL
GST TRANS 1
FORM



Transition to GST



Returns Quick Links

- [Returns Dashboard](#)
- [Transition Forms](#)

Select Transitions
Forms



Select Trans-1

TRAN - 1

TRAN - 2

TRAN - 3

Whether Past 6 months return filed ??

TRAN - 1 - Transitional ITC / Stock Statement

GSTIN -

Legal Name -

Trade Name -

Status - Not Filed

Whether all the returns required under existing law for the period of six months immediately preceding the appointed date have been furnished *

Yes

Details of capitals goods for which unavailed credit has not been carried forward

5(a), 5(b), 5(c) - Amount of tax credit carried forward

6(a), 6(b) - Details of capitals goods for which unavailed credit has not been carried forward

7(a), 7(b), 7(c), 7(d) - Details of the inputs held in stock

8 - Details of transfer of CENVAT credit for registered person having centralized registration

9(a), 9(b) - Details of goods sent to job-worker and held in his stock on behalf of principal under section 141

10(a), 10(b) - Details of goods held in stock as agent on behalf of the principal under section 142

11 - Details of credit availed in terms of Section 142(11(c))

12 - Details of goods sent on approval basis six months prior to the appointed day (section 142(12))

Entry no



Credit Carried Forward(Central Tax) - Add ⓘ

Registration no. under existing law (Central Excise and Service Tax) *

Tax period to which the last return filed under the existing law pertains *

Select ▾

Date of filing of the return *

DD/MM/YYYY 

Balance CENVAT credit carried forward in the said last return *

CENVAT Credit admissible as ITC of central tax in accordance with transitional provisions *

Details of Closing cenvat as on June 17 in EXCISE/Service tax returns





Dashboard

Services ▾

Notifications & Circulars ▾

Acts & Rules ▾

Search Taxpayer ▾

Dashboard > Returns > Transition Forms > TRAN - 1 > Credit Carried Forward

English

Credit Carried Forward(State/UT Tax) - Add ⓘ

Registration No. in existing law •

Balance of ITC of VAT [and Entry Tax] in last return •

Turnover for which C-Forms Pending •

Difference tax payable on pending C-Forms •

Turnover for which F-Forms Pending •

Difference tax payable on pending F-Forms •

ITC reversal relatable to C-Forms and F-Forms •

Turnover for which H/I-Forms Pending •

Difference tax payable on pending H/I-Forms •

Transition ITC •

Enter Details of C/H/F Forms not received for the period April 15 to June 17.

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BACK

SAVE





Goods and Services Tax

COVAC SIS TECHNOLOGI ▼

- Dashboard
- Services ▼
- Notifications & Circulars ▼
- Acts & Rules ▼
- Search Taxpayer ▼

Dashboard > Returns > Transition Forms > TRAN - 1 > Capital Goods

English

Capital Goods(State/UT Tax) - Add 📘

Invoice / Document Number •

Invoice / Document Date •

 📅

Supplier's registration no. under existing law •

Recipients' registration no. under existing law •

Value 📘 •

Taxes Paid VAT [and Entry Tax] 📘 •

Total eligible VAT [and Entry Tax] credit under existing law •

Total VAT [and Entry Tax] credit availed under existing law •

Total VAT [and Entry Tax] credit unavailed under existing law (admissible as ITC of State/UT tax) •

Details of Capital Goods on which State Tax credit is pending

BACK

SAVE



Goods and Services Tax

COVACSIS TECHNOLOGI

- Dashboard
- Services
- Notifications & Circulars
- Acts & Rules
- Search Taxpayer

Dashboard > Returns > Transition Forms > TRAN - 1 > Capital Goods

English

Capital Goods(Central Tax) - Add

Invoice / Document Number

Invoice / Document Date

Supplier's registration no. under existing law

Recipients' registration no. under existing law

Value

Duties and taxes paid - ED/CVD

Duties and taxes paid - SAD

Total eligible CENVAT credit under existing law

Total CENVAT credit availed under existing law

Total CENVAT credit unavailed under existing law

Details of Capital Goods on which Excise credit is pending

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BACK SAVE

Details of the inputs held in stock(Duties and Taxes) - Add ⓘ

HSN (As applicable) •

Unit •

Qty. •

Value •

Eligible Duties paid on such inputs •

Where duty paid invoices are available •

Type of Goods •

Details of Duties (Excise) on Inputs/Semi Finished/Finished Goods held as Stock as on 30.06.2017 applicable sections 140(3), 140 (4)(b) & 140 (6)

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BACK

SAVE

Details of the inputs held in stock(Eligible Duties and Taxes) - Add ⓘ

Registration no. of supplier/Input Service Distributor •

Invoice number •

Invoice date •

Description •

Quantity •

UQC •

Value •

Eligible duties and taxes (Central Tax) •

VAT/[ET] •

Date on which entered in recipients books of account •

Applicable where goods/ services are received prior 1stjuly, but Invoice for the same was received after 1st July 2017

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BACK

SAVE

Dashboard

Services ▾

Notifications & Circulars ▾

Acts & Rules ▾

Search Taxpayer ▾

Dashboard > Returns > Transition Forms > TRAN - 1 > Inputs in Stock

🌐 English

Details of the inputs held in stock - 7c - Add ⓘ

Number •

Description •

Unit •

Qty. •

Value •

VAT [and Entry Tax] paid •

Type of Goods •

Total input tax credit claimed under earlier law •

Total input tax credit related to exempt sales not claimed under earlier law •

Total Input tax credit admissible as
SGST/UTGST •

Details of VAT/Entry Tax on Inputs/Semi Finished/Finished Goods held as Stock as on 30.06.2017 applicable sections 140(3), 140(4)(b) & 140(6)

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BACK

SAVE

Details of the inputs held in stock - 7d - Add

Number *

Description *

Unit *

Qty. *

Value *

Tax Paid *

Details of Payment of taxes not supported by Invoices/documents evidencing payment of tax (In States where VAT is single point

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BACK

SAVE



Dashboard

Services ▾

Notifications & Circulars ▾

Acts & Rules ▾

Search Taxpayer ▾

Dashboard > Returns > Transition Forms > TRAN - 1 > Cenvat

English

Details of transfer of CENVAT credit for registered person having centralized registration under existing law - Add ⓘ

Registration no. under existing law (Centralized) *

Tax period to which the last return filed under the existing law pertains *

Select ▾

Date of filing of the return *

DD/MM/YYYY 📅

Balance eligible CENVAT credit carried forward in the said last return *

GSTIN of receivers (same PAN) of ITC of CENTRAL TAX *

ITC of CENTRAL TAX transferred *

Distribution document /invoice Number *

Distribution document /invoice Date *

DD/MM/YYYY 📅

Details of CENVAT transfer by Registered person with Centralized Registration under earlier Law

BACK

SAVE

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Details of Goods Sent as Principal - Add ⓘ

Challan no. *

Challan date *

DD/MM/YYYY



Type of goods *

Select



GSTIN of Job Worker, if available

Name of jobworker

Details of goods with job-worker

Details of Goods sent to Job Worker as Principle

HSN *

Description *

Unit *

Quantity *

Value *

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Details of Goods Held in Stock - Add

Challan no. Challan date Type of goods

GSTIN of Manufacturer Name of Manufacturer

Details of Stock held as Job worker.

HSN Description Unit

Quantity Value

CLEAR ADD ITEM

Goods in Stock(Held on behalf of Principal) - Add

GSTIN of Principal *

Details of goods with Agent

Details of Stock held by Agent on behalf of Principle

Description *

Unit *

Quantity *

Value *

Input Tax to be taken *

CLEAR

ADD ITEM

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BACK

SAVE



Goods in Stock(Held by Agent) - Add

GSTIN of Agent *

Details of goods with Agent

Details of Stock held by agent

Description *

Unit *

Quantity *

Value *

Input Tax to be taken *

CLEAR ADD ITEM

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BACK SAVE



Details of credit availed in terms of Section 142 - Add ⓘ

Registration No of VAT •

Service Tax Registration No. •

Invoice/document no. •

Invoice/ document date •

Tax Paid •

Service Tax paid as Central Tax Credit •

VAT paid Taken as State Tax/ UT Tax Credit •

**Details of Taxes paid under Earlier law for which Supply is made after Appointed Date.
For eg:- Service tax paid on advance receipts**

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BACK

SAVE



Details of goods sent on approval basis six months prior to the appointed day - Add

Document no. *

Document date *

GSTIN no. of recipient, (if

Name of recipient *

Address of recipient *

Details of goods sent on approval basis

HSN *

Description *

Unit *

Quantity *

Value *

Details of Credit lying on Goods sent on approval basis

CLEAR

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